

tions of the Committee have been accepted and are being implemented. But accidents do happen and we shall try our utmost to prevent them.

Mr. Speaker: What the hon. Member means to say is that certain measures have been suggested by the Committee in order to avoid future accidents. He wants to know whether they are being implemented.

Shri S. V. Ramaswamy: Yes, Sir.

12.04 hrs.

OBITUARY REFERENCE

Mr. Speaker: I have to inform the House of the sad demise of Syed Sultan Ahmed who passed away on the 27th February, 1963 at Alingar Pali at the age of 83.

Syed Sultan Ahmed was a member of the Central Legislative Assembly and a Member of the Viceroy's Executive Council in 1937 and from 1941 to 1945.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

The House may stand in silence for a short while to express its sorrow.

The Members then stood in silence for a short while.

12.05 hrs.

PAPERS LAID ON THE TABLE

COAL MINES RESCUE (SECOND AMENDMENT) RULES

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): Sir, I beg to lay on the Table a copy of the Coal Mines Rescue (Second Amendment) Rules, 1963 pub-

lished in Notification No. GSR 122 dated the 19th January, 1963, under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-896/63].

WORKING JOURNALISTS WAGE BOARD (AMENDMENT) RULES

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): Sir, I beg to lay on the Table a copy of the Working Journalists Wage Board (Amendment) Rules, 1963, published in Notification No. GSR 296 dated the 16th February, 1963, under sub-section (3) of section 20 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955.

APPROPRIATION (RAILWAYS) BILL, 1963

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): Sir, on behalf of Shri Swaran Singh, I beg to move:*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1962-63 for the purposes of Railways, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1962-63 for the purposes of Railways, be taken into considera-

The motion was adopted.

Mr. Speaker: We will now take up the clause by clause consideration.

Shri Ranga: I would like to say one or two words. Only this morning we had one report of a railway accident. We go on sanctioning all this money and allow these people to appropriate

*Moved with the recommendations of the President.

[Shri Ranga]

funds while they do not seem to be taking sufficient care to prevent these accidents, even after the Kunzru Committee Report had been submitted. If they do not take sufficient care and if we go on placing money at their disposal. . . .

Mr. Speaker: Order, order. He can vote against the Bill, if he so desires. Now the question is:

“That clauses 2, 3, 1 and the Schedule stand part of the Bill.”

The motion was adopted.

Clauses 2, 3, 1 and the Schedule were added to the Bill.

The Enacting Formula and the title were added to the Bill.

Shri Shah Nawaz Khan: I beg to move:

“That the Bill be passed”.

Mr. Speaker: The question is:

“That the Bill be passed”.

The motion was adopted.

12.09 hrs.

RAILWAY BUDGET—GENERAL DISCUSSION—contd.

Mr. Speaker: The House will now take up general discussion on the Railway Budget for the year 1963-64. Shri Frank Anthony.

Shri Frank Anthony (Nominated—Anglo-Indians): Mr. Speaker, Sir, at the outset I would like heartily to endorse the tribute paid by the Railway Minister to railwaymen for having risen so magnificently to the occasion of the emergency. Sir, I agree with the assessment of the Railway Minister that the task that faces the railways in the Third Plan is a stupendous task. May I, here, pay a personal tribute to the Railway Minister? I am not in the habit of paying tributes to Railway Ministers, but one

thing in him I do admire, and that is his capacity for hard work. Because, I feel that, by and large, without reflecting on any particular individual, that is a quality which is not to be found in many politicians, including members of the Treasury Benches. But I have found that Sardar Swaran Singh is always ready to apply his mind to a problem and to deal with it, rather than try to fat it off on some railway official. I am sorry that the Railway Minister is not here to hear my encomia. I also agree with his estimate that the railways are an integral part of the defence effort.

In fact, I have underlined this position that the Railways literally are the lifelines of our national strength and our progress. Inevitably, Shri Swaran Singh has tried in his Railway Budget speech to skim the surface of a colossal task. Perhaps, he has not also put into focus the difficulties that he is faced with and the deficiencies of the Railway administration. But I am anxious that because the Railway Budget speech does not put these difficulties into focus, this House and the Railway Ministry should not fall into any sense of complacency.

I feel that many of the basic weaknesses of the Railway Administration are due to the fact that the Planning Commission has made mistakes. Many of the basic deficiencies are due to the fact that the targets passed on to the Railway Ministry are not targets properly assessed by the Planning Commission. There has been, if I may say so, a marked absence of co-ordination and planning by the Planning Commission *visa-a-vis* the Railways. Hon. Members of this House may remember that in his 1962-63 Budget speech Shri Jagjivan Ram had said that the tentative target set for the Third Plan was 235 million originating tons. That target was then raised to 245 million tons of originating carrying capacity. Shri Swaran Singh now tells us that he has raised